

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/ 9803 /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Nagaon

Dated Guwahati, the 05<sup>th</sup> November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJN/8010 dated 13.10.2022

Sir,

With reference to the above, I am directed to inform you that Shri Gautam Daimari, Sub-Divisional Judicial Magistrate (M), Kaliabor, Nagaon has been allowed to visit Amritsar via New Delhi by availing LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 20.11.2022 to 27.11.2022 along with his wife Smti Sabita Deka Daimari and daughter Keertana Gautami Daimari (subject to granting of leave by the concerned authority), by the shortest possible route, as per existing Rules.

Shri Daimari may be informed accordingly.

Thanking you.

Yours faithfully,

*M. Romen Baruah*  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 9804 - 9807 /A, dated- 05/11/2022** Pw

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Gautam Daimari, Sub-Divisional Judicial Magistrate (M), Kaliabor, Nagaon, for information with reference to his letter dated 12.10.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*M. Romen Baruah*  
**REGISTRAR (VIGILANCE)**